

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 291/127/2019

DATE OF ORDER: 19.03.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Smt. Uganti alias Bhagwati Devi w/o late Sh. Subhash aged about 45 years, R/o Village – Bijwar, Tehsil Malakheda, District Alwar – 301406.

....Applicant

Mr. Amit Mathur, counsel for applicant.

VERSUS

1. Union of India, through the General Manager, North Western Railway, Head Quarter Office, Jagatpura Road, Malviya Nagar, Jaipur – 302017.
2. The Divisional Railway Manager, North Western Railway, Hasanpura Road, Old Power House, Jaipur – 302021.

....Respondents

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein a direction to the respondents to make her payment of compassionate allowance along with interest @ 18% per annum over the arrears of said allowance.

2. At the very outset, Shri Amit Mathur, learned counsel for the applicant submitted that before filing the present Original Application, the applicant had moved a representation before the respondents, which has not been decided as yet. He further

submitted that the applicant would be satisfied if a direction is issued to the respondents to decide her pending representation within a time frame.

3. In view of the above limited prayer made by learned counsel for the applicant, without entering into the merits of the case, we deem it appropriate to dispose of the present Original Application at the admission stage itself.

4. Accordingly, the present Original Application is disposed of with a direction to the respondents to decide the applicant's pending representation (Annexure A/2) and pass a reasoned and speaking order in accordance with law. A further direction is issued that the applicant shall also be afforded an opportunity of hearing before taking any decision over her representation. The whole exercise shall be undertaken by the respondents within a period of two months from the date of receipt of a certified copy of this order.

Ordered accordingly. No order as to costs.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**

Kumawat